

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.41/MP/2014

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003.

Petitioner : Aurum Renewable Energy Limited (AREL)

Respondents : NTPC Vidyut Vayapar Nigam Limited (NVVN) and Ors.

Petition No.14/MP/2014

Subject : Petition Under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for a declaration that the PPA dated 10.01.2011 (as amended) is based on incorrect assumptions of DNI and hence unviable at the recorded ground levels and that the project, under prevailing conditions, is commercially unworkable and causes no loss to NVVN on account of non-performance and for release and return of the Bank Guarantees of Rs. 148.33 crore furnished by the Petitioner.

Petitioner : KVK Energy Ventures Private Limited (KEVPL)

Respondents : NTPC Vidyut Vayapar Nigam Limited (NVVN) and Anr.

Petition No.327/MP/2013

Subject : Petition Under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for a declaration that the PPA dated 10.01.2011 (as amended) is based on incorrect assumptions of DNI and hence unviable at the recorded ground levels and that the project, under prevailing conditions, is commercially unworkable and causes no loss to NVVN on account of non-performance and for release and return of the Bank Guarantees of Rs. 183.83 crore furnished by the Petitioner.

Petitioner : Diwakar Solar Projects Limited (DSPL)

Respondents : NTPC Vidyut Vayapar Nigam Limited (NVVN) and Anr.

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Asmita Narula, Advocate, KEVPL and DSPL



Ms. Molshree Bhatnagar, Advocate, AREL
Shri Rishabh Sehgal, Advocate, AREL
Ms. Kanya Sharma, Advocate, AREL
Shri Tushar Jain, Advocate, NVVN
Shri Pradul Singhal, Advocate, NVVN
Ms. Kanika Gupta, Advocate, NVVN
Shri Venkatesh, Advocate, NVVN
Shri Anand K Ganesan, Advocate, Rajasthan Discoms
Shri Amal Nair, Advocate, Rajasthan Discoms
Ms. Khayti Chhabra, Advocate, Rajasthan Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioners in Petition Nos. 327/MP2013 and 14/MP/2014 requested an adjournment in the said matters. The learned counsel for the Respondents did not object to the said request.

2. Considering the above, the Commission adjourned all three matters for hearing them together.
3. The Petitions will be listed for hearing on **25.8.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**